

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 77/2017 & 139/2017**

**with**

**CP NO. 96(ND)/2010**

**RT CP No.45/Chd/CHD/2016**

Rakesh Kumar Gupta & Anr. ...Petitioners  
Versus.  
M/s G.I. Estates Pvt. Ltd. & Ors. ...Respondents

Present: None for petitioner No. 1(i) to 1 (iv).  
None for respondents 1 to 4 & 7, and 6.  
Mr. Vikas Bali, Advocate for respondent No. 5 - Municipal Corporation of Chandigarh.

Learned counsel for respondent No. 5 submits that no one from the side of petitioners or the respondent – G.I. Estate has approached the Municipal Corporation of Chandigarh. The learned counsel further submits that no application has been filed by G.I. Estates Pvt. Ltd. with the Municipal Corporation despite observations made to this effect in the order dated 12.09.2017. The learned counsel for R-5 also seeks time to have further instructions. However, since there is no representative either from the petitioners or the respondents, the matter is adjourned to 15.02.2018 in the interest of justice. It is made clear that no request for further adjournment shall be entertained.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

January 10, 2018  
saini